

[Shri Ram Niwas Mirdha]

a copy of the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G. S. R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-6109/73]

**REVIEW & ANNUAL REPORT OF COCHIN SHIPYARD LTD. FROM 29-3-1972 TO 31-3-1973**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973.
- (2) Annual Report of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6110/73]

**NCDC (AMDT.) RULES, NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORTS**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE): I beg to lay on the Table:

- (1) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1167 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act 1962. [Placed in Library. See No. LT-6111/73]

- (2) A copy of Notification No. G.S.R. 352(E) (Hindi and English versions) published in Gazette of India dated the 7th July, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6112/73]

- (3) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1970-71 along with the Audited Accounts.

- (c) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor general thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in the Library. See No. LT-6113/73]

**EXPORT OF PESTICIDES AND THEIR FORMULATIONS (INSPECTION) 2ND AMDT. RULES AND COTTON CONTROL (AMDT.) ORDER**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:

- (1) A copy of the Export of Pesticides and their Formulations (Inspection) Second Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S. O. 3322 in Gazette of India dated the 1st December, 1973, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-6114/73]